

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1482 of 2019**

**IN THE MATTER OF:**

**Concast Steel & Power Ltd.  
(In Liquidation)**

**...Appellant**

**Versus**

**MSTC Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. R. Sudhinder, Ms. Ekta Bhasin, Ms. Pooja Chakrabarti, Mr. Prithwish Roy and Ms. Dikshaa Gupta, Advocates**

**For Respondent: Mr. Abhijeet Sinha and Ms. Pallavi Pratap (Caveator), Advocates for R-1.**

**ORDER**  
**(Virtual Mode)**

**26.02.2021:** Further, heard Advocate Mr. Abhijeet Sinha, for Respondent No.1 (MSTC).

It is stated that the copies of Charge-Sheet which was directed to be filed, Counsel for Respondent received only today afternoon. Learned Counsel wants to file copies of the same on record. The Respondent may file copies of Charge-Sheet (without Annexures) by 05.03.2021.

This matter is adjourned for further 'hearing' on **09<sup>th</sup> March, 2021** at **2.00 P.M.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

sa/md